GOVERNMENT OF INDIA
MINISTRY OF TEXTILES

ORDER

New Delhi, the 11th September 2007

S.O.1514 (E) – Whereas the Central Government under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987 is empowered to specify such Commodities or class of Commodities or such percentage thereof shall be packed for the purpose of its supply or distribution in such jute packaging material as may be specified in the order, considering the recommendations of the Standing Advisory Committee (SAC).

And, whereas, the Central Government in exercise of the powers under the aforesaid Act issued Order regarding the norms of Compulsory Packaging, which was published in the Official Gazette, vide Issue No. 226 dated 9.8.2007.

The aforesaid Order dated 9.8.2007, as published like a Resolution, bearing F.No. 9/5/2007-Jute may be treated as a Statutory Order instead of a Resolution.

(BHUPENDRA SINGH)
Joint Secretary
[F.No. 9/5/2007-Jute]